191

Gas Agencies for freedom fighters

- 614. SHRI SHANTI TYAGI: Will the Minister of ENERGY be pleased to state:
- (a) whether Government have fixed up a quota of cooking gas agencies for free dom fighters in the country; and
- (bj if so, how many gas agencies have been allotted to the freedom fighters or their families during this year?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) 10 per cent of all the dealerships/distributorships to be awarded by the oil companies against their plan for the year 1981-82 are reserved for Outstanding Social Workers/Freedom Fighters.

(b) As on 31-8-1982, 26 LPG distributorships were awarded to the Social Workers/Freedom Fighters all over the country.

Telecast of Asian Games through inteiset

t615. SHRI SURESH KALMADI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

(al whether Government are considering a proposal for telecasting the Asian Games with ihe help of the INTELSAT; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE ORMATION AND BROADCASTING (SHRI ARIF MOHAYES. Sir.

T is

-emit
ters including ' inected by
microwave ei
hiiconsequenH willut Rs. 2. ia foreign
exchange comp; :.()6 crores.

SPreviously Unstarred Question no. 323 rred from the 7th October. 1982.

Conversion of Poona Film Institute into Asian Film Institute

- 616. SHRI SHRIKANT VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state
- ia) whether it is a fact that UNESCO has proposed to the Central Government to convert Poona Film Institute into Asian Film Institute; and
- (b) if so, what action has been taken ny Government in the mailer?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE); (a) and (b) The Government have a proposal for expanding the Film and Television Institute of India into a Regional Centre for Asia with the assistance of UNESCO. The proposal at present is under examination in consultation with the UNESCO.

12. Noon.

PAPERS LAID ON THE TABLE

- I. The Assam Purchase Tax (Amendment) Rules, 1980 and related papers.
- II. Notification of the Ministry of Finance (Depaitment of Revenue and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir I, beg to lay on the Table—

(in English and I. A copy Hindi) Government of Department) Notification No. ITX. 143/79/57, dated the 17 Pui publishing the A'ssnm (Amendment) Rules, 1980, under sub section (4) of section 4" '.ssam Purchase Tax Act, 1967, read with sub clause (iv) of clause (c) of the Procla-

mation, dated the 19th March, 19S2, issued by the President in relation to the State of Assam, together with a Memorandum giving reasons for the delay in laying the Noetification [Placed in Library. See No. LT-5459/82]

Re. Raising of

- II. (A) A copy each (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962:-
- (i) G.S.R. No. 564(E), dated tho 10th September, 1982, publishing the Customs (Appeals) Rule, 1982, together with an explanatory memorandum thereon.
- (ii) G.S.R. No. 581(E), dated the 1st October, 1982, together with an explanatory memorandum thereon.
- (iii) G.S.R. Nos. 585(E), 585(E), 588(E) -and 589(E), dated the 1st October, 1982. [Placed in Library. See No. LT-5460|82 for (i) to (ii)]
- (B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) :-
 - (i) G.S.R. Nos. 586(E) and 587(E), 'dated the 1st October, 1982.
- (ii) G.S.R. No. 590(E), dated the 5th October, 1982, together with an explanatory memorandum thereon. [Placed in Library. See No. LT-5461/82 for (i) and

RE-RAISING OF POINTS OF ORDER

श्री रहमेश्वर सिंह (उत्तर प्रवेश): श्री मन्, मेरा व्यवस्था का प्रश्न है ... (व्यव-

श्री शिव चन्द्र भा (विहार) : श्रीमन्, पहले मेरी बात सन लीजिए हमारी... (व्यवधान)।

श्री रामेश्वर सिंह: श्रीमन्, पहले हमारा व्यवस्था का प्रश्न सन लीजिए । आप हर बात को टालते जा रहे हैं.. (व्यवधान)।

श्री उपसभी जीत : आप किस नियम के अन्दर यह व्यवस्था का प्रश्न उठा रहे हैं। नियम का उल्लेख कीजिए। 1307 RS-7

श्री रामेश्वर सिंह: नियम आप लीजिए ... (व्यवधान)

Points of Order

भी उपसभाषति :

You have to raise a point of order according to the ruies. What point of order are you raising?

आप इस तरह से धमकी मत दीजिए । जाप व्यवस्था के प्रश्न पर धमकी क्यों दते हैं ?

श्री रामेक्दर सिंह: अयकी इसलिए दोते हैं कि आप सदन को ठोक से नहीं चलाते हैं . . . (व्यवधान) । में विलक्त समभ्र से और जिम्मेदारी के साथ कह रहा हुं।

श्री उपसभीपति : यह व्यवस्था का प्रकन उठाने का तरीका नहीं है .. (व्यवधान)।

श्री सत्यपाल मीलक (उत्तर प्रदेश) : श्री-मन्, मेरा व्यवस्था का प्रका है। पिछले 7 तारीस को पुलिस विद्राह के संबंध में आप-ने मुभ्ने कालिंग एट श्रेंग सोशन करने का आद्रेश दिया और आपने शरू में कहा कि आपको 7 मिनट दिए जाते हैं। 7 मिनट खत्म होते ही मैंने सवाल करने शरू कर दिए थे। लेकिन आग कहते हैं कि इसके बाद कोई चीज रिकार्ड पर नहीं जाएगी। सारी चीज जो मैंने कही वे रिकार्ड पर पेहीं गर्डा खुद आपने तस्लीम किया कि मौने सिर्फ़ 8 फिनट लिये हैं। 8 मिन्ट में मेरे सदाल खत्म हो जाते है। लेकिन फिर भी कोई बीज प्रोसीडिंग मं रिकार्ड वहीं की गई . . . (व्यवधान) ।

श्री उपसभापीत : क्या आप 8 ही मिनट बाले ?

श्री सत्यपाल मिलक : 8 मिनट भी आप बोलने की इजाजत नहीं दोते हैं। मेरे सवाल रिकार्ड में नहीं आए। 7 गिनट में में सवाल करना शुरू कर दोता हूं, लेकिन मेरे सवाल प्रोसीडिंग्ज में नहीं आते ... (व्यव्धान) । आप नियम के अनुसार यह नहीं करते हैं। मैं जानना चाहता हूं कि 8 मिनट के बाद मेरे सवाल शोसीडिंग्ज में क्यों रिकार्ड नहीं किए गए ?

SHRI PILOO MODY (Gujarat): It il also a question of procedure, Sir. If you